

1	2	3	4	5
10.	Tamil Nadu	300 houses, 15 tubewells and 4 community halls	40,00,000	—
11.	Bihar	200 house & 10 tubewells	5,00,000	—
12.	Kerala	300 houses	44,21,305	—
	Total	4561 houses, 94 tubewells and 11 community halls	5,42,87,999	

**Kesari Dal***[Translation]*

\*314. SHRI RANJIB BISWAL : Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have banned the production and sale of Kesari dal;

(b) if so, whether it is still being produced and sold by some States despite the ban; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) The Union Government has not banned the production of Kesari Dal. However, under the Prevention of Food Adulteration Rules 1955, no person in any State shall sell Kesari Dal with effect from such date as the State Government concerned may by notification in the Official Gazette specify in this behalf.

(b) All States/Union Territories except the State of Madhya Pradesh, Bihar and West Bengal have issued notifications banning the sale of Kesari Dal in any form. Since there is no ban on production, the Kesari Dal is being cultivated in some States.

(c) Central Government has advised in the past to the Kesari Dal growing States to discourage its cultivation. The ICAR had been working on the development of low toxic varieties with low BOAA content and they have now developed and released in 1997 a variety known as BIO-L-212 which has very low toxin content (0.05%). The Central Government has also constituted a High Power Committee under the Chairmanship of DG, ICAR to look into the relationship between consumption of Kesari Dal and incidence of lathyrism in the Kesari Dal consuming population. The Committee has finalised its report.

**Cyclone in Gujarat**

\*315. SHRI MAHESH KANODIA :  
SHRI K.S. RAO :

Will the PRIME MINISTER be pleased to state:

(a) whether any assessment of loss of human lives, property, cattle, etc. in Gujarat and Rajasthan hit by the recent cyclones, has been made available to the Union Government;

(b) if so, the details thereof;

(c) whether some Union Ministers and senior officers of various Ministries were deputed by the Prime Minister to assess the situation on the spot;

(d) if so, the details of their impressions, assessment of loss and suggestions for relief;

(e) whether the Government of Gujarat have sought substantial financial assistance from the Union Government to cope with the situation and for rendering relief to the people in the cyclone-hit areas:

(f) if so, the details thereof;

(g) whether the Government have received any information that no timely action was taken by the Rajasthan Government official despite timely warning about the cyclone;

(h) if so, the details thereof; and

(i) the details of the Central financial assistance sanctioned for cyclone-hit areas?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) and (b) As per